

duction during the last three years and reasons for allowing them to do so?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):** (a) and (b). Details of original equity of each of the company is as follows:—

(Rs. lakhs)

Name of the Company	Original equity
Dental Products Ltd.	2.0
Ethnor Products Ltd.	N.A.
C.E. Fulford Ltd.	4.0
Indian Schering Ltd.	0.84

Information regarding broad features of the collaboration agreements entered by these companies, if any and also amendments made and their nature and original equity in Ethnor Products Ltd. is being collected and will be laid on the Table of the House.

(c) Yes, Sir. The Question as to whether COB licence is required in their case is being examined.

12 05 hrs.

**SEVERAL HON. MEMBERS** rose.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): I gave notice of an adjournment motion...

**MR. SPEAKER:** I have not allowed it.

When I say that I have not allowed the adjournment motion, why half a minute? I have not called any hon. Member.

It is not a question of the failure of the Government. It is a failure of the Municipal Corporation that has led to this and not the Government.

I have not allowed anybody. You are speaking without my permission.

This is a shouting competition in which I do not come. It is a question of lung power. I have not called any member.

**PROF. S. MADHU DANDAVATE** (Rajapur): Kindly give us the reasons

for disallowing the adjournment motion.

**MR. SPEAKER:** I am not prepared to give any reasons. I have examined it. It is not an adjournment motion.

**PROF. S. MADHU DANDAVATE:** It was a healthy precedent that you have been giving the reasons.

**MR. SPEAKER.** I am not going to make any observations. It is not at all an adjournment motion.

(Interruptions)

Order please. I am not prepared to give my observation on each and every thing.

Matters like supersession of municipal corporation etc. are not matters for Adjournment Motion. I have said this not once, but several times. If you want you can discuss it, nobody prevents you from discussing it. But it will not come under Adjournment Motion which is not at all relevant. Order please, Next item.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

REPORTS ETC. OF COMMITTEE ON DRUGS AND PHARMACEUTICALS INDUSTRY

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):** I beg to lay on the Table:

- (1) A statement (Hindi version) regarding Report of the Committee on Drugs and Pharmaceuticals Industry on measures for providing essential drugs and common household remedies to the general public, especially in rural areas.
- (2) A copy of the Report (Hindi version) of the Committee on Drugs and Pharmaceuticals Industry on "Measures for providing essential drugs and

common household remedies" to the general public, especially in rural areas.

- (3) A copy of the Interim Report of the Committee on Drugs and Pharmaceuticals on quality control of drugs and related matters.
- (4) A statement regarding Interim Report of the Committee on Drugs and Pharmaceuticals on quality control of drugs and related matters.
- (5) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (3) above.

[Placed in Library. See No. LT-9298/75.]

**ORDERS OF DELIMITATION COMMISSION AND A STATEMENT**

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI):** I beg to lay on the Table:

- (1) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under Sub-section (3) of section 10 of the Delimitation Act, 1972.
  - (i) Order No. 80 of the Delimitation Commission in respect of the State of Maharashtra, published in Notification No. S.O. 702(E) in Gazette of India dated the 7th December, 1974.
  - (ii) Order No. 35 of the Delimitation Commission in respect of the State of Meghalaya, published in Notification No. S.O. 98(E) in Gazette of India dated the 15th February, 1975.

- (iii) Order No. 38 of the Delimitation Commission in respect of the State of Bihar, published in Notification No. S.O. 130(E) in Gazette of India dated the 10th March, 1975.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Orders mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-9299/75.]

**NATIONAL SAVINGS CERTIFICATES (FIFTH ISSUE) (AMENDMENT) RULES, EMERGENCY RISKS (GOODS) INSURANCE (AMENDMENT) SCHEME, AND EMERGENCY RISKS (UNDERTAKINGS) INSURANCE (AMENDMENT) SCHEME**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):** I beg to lay on the table:

- (1) A copy of the National Savings Certificates (Fifth Issue) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G S.R. 148(E) in Gazette of India dated the 13th March, 1975, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-9300/75.]
- (2) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 143(E) in Gazette of India dated the 18th March, 1975, under subsection (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [Placed in Library. See No. LT-9300/75.]